

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1107

ANSWERED ON:16.08.2012

CHANGE IN THE NAME OF BOMBAY HIGH COURT

Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has received any proposal from the Government of Maharashtra to change the name of Bombay High Court;
- (b) if so, the action taken by the Government in this regard;
- (c) whether Government proposes to make changes in the names of State-wise High Courts in the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d): The proposal for changing the names of 'Bombay High Court' as 'Mumbai High Court', 'Calcutta High Court' as 'Kolkata High Court', 'Madras High Court' as 'Chennai High Court' and 'Gauhati High Court' as 'Guwahati High Court' has been under consideration of the Central Government.